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COURT NO. I.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Registration (O.A.) No. 250 of 1987.

Faujdar Ram & others Applicants.
Versus
Union of India & others Respondents.

Hon'ble Ajay Johri, A.M.

Heard Sri O.P. Gupta for the Applicants and Sri K.C. Sinha for the respondents.

2. Sri Gupta informs that the relief, as claimed in this application, has already been considered by the Department and, therefore, the grievance does not exist any more. Sri Sinha has already made a prayer on behalf of the respondents that in view of the fact that the order of recovery of LTC advance has been set aside and no recovery is being made and the bills submitted by the officials has been ordered to be sanctioned the case may be dismissed as having become infructuous inasmuch as the Department is going to pass the bills of the applicants and also made the grievances which have been made in the application.

3. Under the circumstances of the case the application is dismissed as infructuous with costs on parties.

अजय जोषी

MEMBER (A).

Dated: July 6, 1988.

PG.